

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-57(PB)/2018

IN THE MATTER OF:

Bank of Maharashtra
Vs.

.... Applicant/petitioner

Amrapali Leisure Valley Developers Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.01.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Sh. S.K. Mohapatra,
Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Ajay Kumar Jain, Advocate

For the Respondent :

ORDER

On behalf of respondent, Mr. Alok Aggarwal, learned Counsel seeks and is granted 10 days' time to file reply with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 13th February, 2018.

Sd/-
**(M.M.KUMAR)
PRESIDENT**

Sd/-
**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**

30.01.2018
V.Sethi